



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO -104 OF 2024

IN THE MATTER OF:

NILAMANI MAHAPATRA

APPLICANT

VERSUS

STATE OF ODISHA AND ORS

RESPONDENTS

INDEX

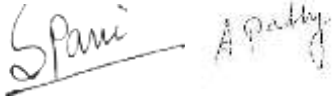
SL No	Description of Document	Page No
1	Rejoinder affidavit on behalf of Applicant	1-14
2	Copy of the revenue village map showing the distance of the mining lease area is just adjacent to the residential houses as ANNEXURE-1.	15
3	Copy of the RTI response dated 23/09/2024 alongwith the surface plan ANNEXURE-2.	16-18
4	Copy of the photographs dated 31/01/2025 as ANNEXURE-3.	19-21
5	Copy of the 500 meter radius plan submitted by Respondent No.17 before State Pollution Control Board as ANNEXURE-4.	22
6	Copy of the 300 meter illumination plan map filed by Respondent No.17 as ANNEXURE-5.	23
7	Copy of the inspection report dated 15/09/2020 as ANNEXURE-6.	24-25
8	Copy of the google earth image showing the distance of Tapanga railway station from the quarry on question as ANNEXURE-7.	26
9	Copy of the undertaking filed by the Respondent No.17 as ANNEXURE-8.	27
10	Copy of the check list of documents/other requisites for obtaining various clearances from the state pollution control board, odisha as ANNEXURE-9.	28-32



11	Copy of the RTI response dated 22/10/2024 as ANNEXURE-10.	33-35
12	Copy of the inspection report dated 07/10/2020 as ANNEXURE-11.	36-48

PLACE: Bhubaneswar

DATE: 18/02/2025


SANKAR PRASAD PANI
ASHUTOSH PADHY

ADVOCATE

Plot 2132/4814, Nageswartangi Khordha, Bhubaneswar 751002 Cell-9437279278,

Email: sankarprasadpani@gmail.com



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

*(Under Section 14, 15, 20 r/w. Section 18(1) & (2) of the
National Green Tribunal Act, 2010)*

ORIGINAL APPLICATION NO -104 OF 2024

IN THE MATTER OF:

NILAMANI MAHAPATRA

APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS

RESPONDENTS

**REJOINDER ONBEHALF OF APPLICANT TO THE
AFFIDAVIT FILED BY RESPONDENT- 17 DATED 17/02/2025**

IT IS MOST RESPECTFULLY SHOWETH

1. I, Nilamani Mahapatra S/o Narayan Mahapatra, aged about 36 years, At- Bhogapur (Narangarh), po- Hadapada, Dist- Khordha, pin-752018 do hereby solemnly affirm, and declare as under. That I am the applicant in the above mentioned Original Application and I am fully conversant with



the facts and circumstances of the case and therefore competent to swear this affidavit.

2. That it is submitted that the respondent No-17 is carrying out his mining activities within the safety zone and also as stated by the respondent No-17 they are not maintaining the 100 meter safety zone from the residential house of the villagers.
3. It is pertinent to mention here that as stated by the respondent No-17 that they are maintaining a safe distance of 100 meters from the residential houses is not true but the reality is that in some portion of the mining lease area the distance is less than 100 meter and in those portions also the respondent No-17 had already mined and in some place the respondent No-17 is continuing the mining activities. Copy of the revenue village map showing the distance of the mining lease area is just adjacent to the residential houses is annexed here unto as **ANNEXURE-1**.
4. It is further submitted that the Narangarh high school boundary is just contiguous to the mining lease area of the respondent No-17 and the same is also reflects in the Annexure-1 of this affidavit.
5. That on 30/08/2024 applicant had filed one RTI application before the Directorate General of Mines Safety asking the surface plan of the Kunda Kundi Kunda Khondalite stone quarry Narangarh, Khordha and in response to the RTI application of the applicant on dated 23/09/2024 the



Directorate General of Mines Safety provided the surface plan of the present quarry in question. And from the surface plan which was filed by the respondent No-17 before the Directorate General of Mines Safety also suggests that the said respondent is carrying out mining activities within 100 meters. Copy of the RTI response letter dated 23/09/2024 alongwith the surface plan is here unto annexed as **ANNEXURE-2**.

6. That in page 190 (Annexure R17/2) of the paper book is the mining lease of the quarry in question and in the map the green portion suggests the safety zone of the quarry, in page 332 another Land use/ Land cover map has been filed by the Respondent No.17 where the map clearly suggests that the lessee i.e. Respondent No.17 has already mined in the safety zone.
7. That as stated by the Respondent No.17 that they are not mining in the safety zone is not true and the same is evident from the photographs taken by the Applicant on dated 31/01/2025 which clearly suggest that the lessee is mining from the pillar No. 27,28 and 29 and not maintaining the safety zone. Copy of the photographs dated 31/01/2025 is here unto annexed as **ANNEXURE-3**.
8. It is pertinent to mention here that prior to grant of CTE the Respondent No.17 has filed one 500 meter radius plan showing the 500 meter radius of the quarry against which an inspection was conducted by the State Pollution Control Board on dated 15/09/2020. That the map which was



submitted by the Respondent No.17 is a false and fabricated map wherein the Respondent No.17 has suppressed the material facts that the existence of residential houses within 500 meter radius of the quarry. Copy of the 500 meter radius plan submitted by Respondent No.17 before State Pollution Control Board is annexed here unto as **ANNEXURE-4**.

9. It is pertinent to mention here that after grant of CTE to the Respondent No.17 filed another 300 meter illumination plan wherein they have showed that there exist many residential houses within 300 meter from the quarry lease area. Copy of the 300 meter illumination plan map filed by Respondent No.17 is annexed here unto as **ANNEXURE-5**.

10. That the inspection report dated 15/09/2020 clearly indicates that

i) Narangarh High School, is situated in North-West Direction at more than 100 mtr away from the Mining area.

ii) Few Residential houses of Narangarh village is the nearest human habitation which is at about 100 mtr in the North-East direction.

iii) Bhogpur village is at about 100 mtr away in the South Direction.

Copy of the inspection report dated 15/09/2020 is here unto annexed as **ANNEXURE-6**.

11. That in the same inspection report it is mentioned that *“Tapang Rly. Station is at about 4.5 Km away in the North-west direction”* which is not true but the fact is that the distance of the Tapanga railway station is only 700-750 meters from the quarry in question. Copy of the google



earth image showing the distance of Tapanga railway station from the quarry on question is here unto annexed as **ANNEXURE-7**.

12. That the lessee of the quarry has submitted an undertaking before the State Pollution Control Board for grant of CTE wherein it is stated that *“The Regional Manager, the applicant of the mine has submitted an undertaking that they shall confine mining activities at a minimum safe distance of 100 meter away from the existing Residential/Public Building, Inhabited sites, as per the order of Hon'ble National Green Tribunal on 21.07.2020. in the matter of O.A No.304/2019.”* But in the present case the lessee is not obeying his undertaking against which the CTE has been granted by the State Pollution Control Board. Copy of the undertaking filed by the Respondent No.17 is annexed here unto as **ANNEXURE-8**.

13. That the State Pollution Control Board Odisha has issued one check list of documents/other requisites for obtaining various clearances from the state pollution control board, odisha where they have mandated to produce the **“Land document like registration/lease/rent deed”** prior to grant of CTE but in the present case the CTE was granted on dated 05/10/2020 and the lease deed was executed on 10/11/2020, which also shows that the state pollution control board has granted the CTE mechanically without application of mind and also violated their own check list of documents prior to grant of CTE. Copy of the check list of



documents/other requisites for obtaining various clearances from the state pollution control board, odisha is annexed here unto as **ANNEXURE-9.**

14. That on the Six Monthly environmental clearance compliance report for the period from April'2023 to September 2023 filed by the Respondent No.17 (in page No 110 of the paper book) the said respondent have stated that **“OMC is ensuring the safeguard and wellbeing of villagers and school. Regular health monitoring of the nearby villages is being carried out. Six monthly EC compliance report will be submitted to Eastern Regional Office, MoEF & CC, Bhubaneswar and SEIAA, Odisha.”** But when the applicant filed one RTI application before the OMC and in response to the RTI application the OMC has provided the information wherein the applicant asked *“Provide the details copy of health checkup camp organized by OMC to check the health condition of the old age people and the villagers up to the date of 30.06.2024”* and in response to the said question the OMC replied that **“Health Checkup Camp documents are not available”** which also suggests that the said respondent has filed false six monthly compliance report before the competent authority. Copy of the RTI response dated 22/10/2024 is annexed here unto as **ANNEXURE-10.**

15.It is pertinent to mention here that the Respondent No.-17 has filed one monthly analysis report for the month of September 2020(Annexure R-



17/20) wherein in page 863 of the paper book the details of the sampling location is given and the AAQMS2 is stated to be situated in Roof of Saraswati Vidya Mandir but in page No.- 872 where the detailed sample report has given the location of the AAQ-2 is stated to be situated in near Jagannath Temple, which clearly shows that the Visiontek Consultancy Services Pvt Ltd is providing false report to the project proponent and the same is also filed before the monitoring agencies like SEIAA/SPCB.

16.It is pertinent to mention here that in page 805 of the paper book in para 26 of the Respondent-17 it is stated that the rest 700 meter road belongs to Railway administration is a false statement as per knowledge of the applicant the same road does not belong to the Railway administration.

17. It is pertinent to mention here that prior to grant of CTO dated 18/11/2020 an inspection was carried out by the SPCB on dated 07/10/2020 wherein it clearly stated that the project proponent shall take provisions of community hall for local inhabitants but as on date no such community hall was made by the Project proponent. Copy of the inspection report dated 07/10/2020 is annexed here unto as **ANNEXURE-11.**

18. That the applicant prays before this Hon'ble tribunal to direct the local administration to inquire into the illegal mining done by local peoples as alleged by the Respondent No.-17 and to take appropriate action against the illegal miners.

- 19.** That the applicant prays leave of this Hon'ble Tribunal to produce video graphic evidences showing mining activity is carried out within 100 meter from the residential houses and within the buffer zone and also to show that the project proponent using Diamond core drilling machines which makes lot of noise.
- 20.** That the mining operation has started within 100 meter from the residential areas hence the operation that took place in violation of CPCB guideline dated 12/05/2020 (page 100 of the paper book) is to be treated as illegal mining and Environmental Compensation need to be computed against the Respondent No.-17, Secondly the excess mining has not been accessed by the mining department though the committee has recommended for calculation of excess mining.
- 21.** It is crystal clear that the SPCB while granting CTE, CTO has failed to recognize the quarry exists in close proximity to the human habitation rather has given a false report saying that there is no residential house exists within 100 meter, that the inspecting officer of the inspection report dated 15/09/2020 also gave false information regarding other parameters so as to favour the mining project in violation of environmental standard and citing criteria needless to state that the SPCB has an independent responsibility of verifying the mining site and its possible impact in the present case while granting CTE dated 05/10/2020, CTO dated 18/11/2020 and subsequent renewal CTO dated 14/03/2022

M

the SPCB has clearly failed to observe its due diligence and to discharge its duty and in terms of their own guideline dated 22/06/2015. Nevertheless despite of the notice to the State Pollution Control Board, the board has chosen not to file any para wise reply and in the garb of committee report trying to shift its individual responsibility which is not permissible in law as because the board has granted the CTE, CTO and there by duty bound to follow the procedure and to monitor the conditions imposed in CTE and CTO are fully complied by the project proponent.

22. Nevertheless to say that the board has also the responsibility to ensure the compliance of conditions of CTO is done by the project proponent in the present case it is apparent that many of the CTO conditions have not been complied and still no action has been taken by the SPCB which amounts abdicating its responsibility.

23. Similarly even though the mining plan has already been revised but same has not been placed before the SEIAA for approval as because the condition in EC states **“No change in mining technology and scope of working should be made without prior approval of the SEIAA Odisha”**.

24. Apart from this the mining project is being allowed to operate where there are age old human habitation exist as close as within 50 meter and further after grant of EC the SEIAA authority failed to discharge its duty

12

of filing quarterly compliance report by the project proponent and its verification of the report as whether all the conditions of the EC are being fully complied or not.

25. That the SEIAA authorities have knowledge of the violation, and the SEIAA authority has a obligation to ensure no mining operation should take place in violation of EC condition and admittedly in the present case many conditions are being vilolated including mining within buffer zone but no action has been taken by the SEIAA like cancellation of Environmental Clearance as per Environmental Clearance stipulated condition no. 37 which clearly states that ***“The above mentioned stipulated conditions shall be complied in a time-bound manner Failure to comply with any of the conditions mentioned above may result in cancellation of this environmental clearance and attract action of Environment (Protection) Act, 1986”***.

26.It is further submitted that the OA may be allowed and the hon’ble Tribunal may direct the OMC (Respondent No.-17) to pay the litigation cost to the applicant and the same amount be given to the applicant for litigation cost in instituting this original application before this Hon’ble Tribunal.

27. SEIAA/SPCB may be directed to take appropriate action against the Visiontek Consultancy Services Pvt Ltd by giving him opportunity of hearing, as because they provide false and fabricated report to the

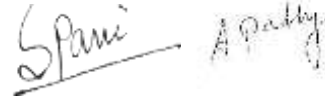
IX

Respondent No.-17 and the same false report was filed by the Respondent No.-17 before the SEIAA and SPCB.

Bhubaneswar

By the Applicant Through

18/02/2025

Handwritten signature in cursive script, appearing to read "S. P. Pati".**ADVOCATE**



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.-104 OF 2024

IN THE MATTER OF:

NILAMANI MAHAPATRA

APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS

RESPONDENTS

AFFIDAVIT

18 FEB 2025

I, Nilamani Mahapatra S/o Narayan Mahapatra, aged about 36 years, At-Bhogapur (Narangarh)po- Hadapada, Dist- Khordha, pin-752018, do hereby solemnly affirm, and declare as under:

- 1. That I am the applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
- 2. That I have read over the contents of the accompanying Rejoinder affidavit and the same is true and correct and is drafted on my instruction.

Nilamani Mahapatra
DEPONENT

VERIFICATION

Verified on this 18 FEB 2025 day of2025 atthat the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By
[Signature] 0-10/8/23
Advocate

Nilamani Mahapatra,
DEPONENT

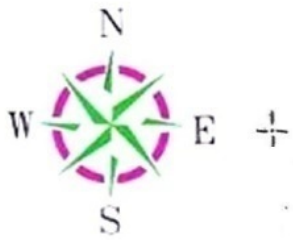


The above named deponent(s) being duly identified by Sri [Signature] Advocate, Bhubaneswar
Appears before me on 18 FEB 2025 at [Signature] on oath the contents of the affidavit are true to the best of his/her knowledge and belief

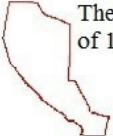






JANMEJAYA RAUTRAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR
REGD. NO-CN-86/2012
Mob. No. - 9337121273

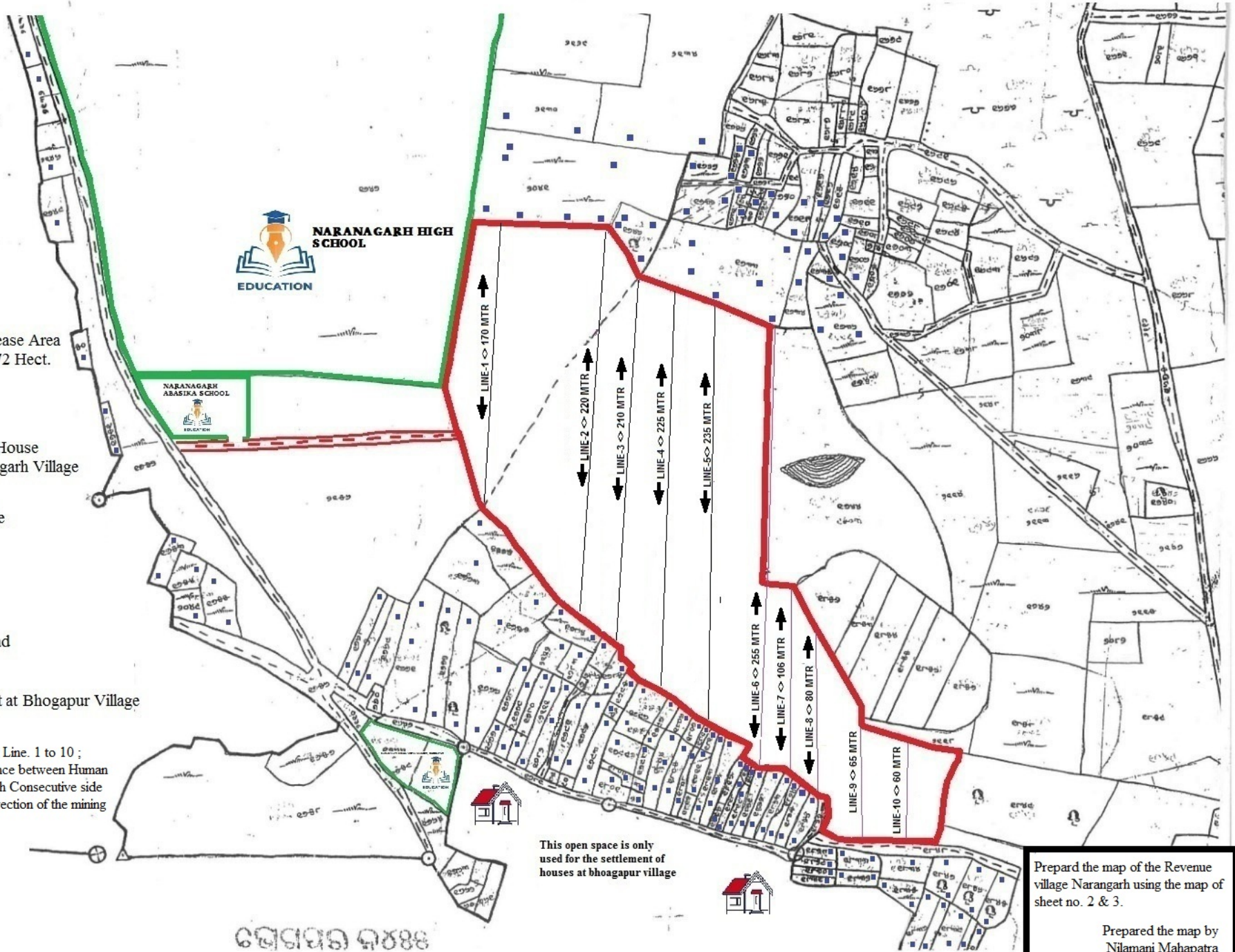
Deponent(s) Notary, Bhubaneswar

REVENUE VILLAGE MAP INCLUDING WITH KUNDAKUNDI KUNDA KHONDALITE STONE QUARRY, NARANGARH, TAHASIL/DIST - KHORDHA



INDEX

1.  The Entire Mining Lease Area of 11.545 Acres/4.672 Hect.
2.  Human Habitation/House Settlement in Narangarh Village
3.  Education Institute
4.  Village Road
5.  Mining Haul Road
6.  House Settlement at Bhogapur Village
7.  The Map Showing Line. 1 to 10 ; Indicates the distance between Human Habitation and both Consecutive side of South-North direction of the mining lease area.



This open space is only used for the settlement of houses at bhogapur village

Prepared the map of the Revenue village Narangarh using the map of sheet no. 2 & 3.
Prepared the map by Nilamani Mahapatra

ଖୋର୍ଦ୍ଧା ଜିଲ୍ଲା ମାମୁଁ



भारत सरकार/Government of India
श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety
दक्षिण पूर्वी मण्डलराँची ,/South Eastern Zone, Ranchi.



3rd floor, RI-III Building, CMPDI Campus, Kanke Road, Ranchi-834008. Phone No.0651-2233050, FAX-2233049

No. Z-11020/284/2024-SEZ/ 3102

URGENT
Ranchi, Dated 23.09.2024

प्रेषक,

खान सुरक्षा निदेशक (विद्युत) एवं CPIO,
दक्षिण - पूर्वी मण्डल, राँची।

Name & address of the appellate Authority

D. B. Naik
FAA & Dy. D.G. of Mines Safety (Mechanical)
DGMS, Hirapur, Dhanbad-826001.
Ph. No. 03262221002.

सेवा में,

✓
Shri Nilamani Mahapatra,
At-Bhogapur, PO-Hadapada,
PS-Jankia, Distt.-Khordha,
Odisha-752018.
Ph. No. - 8249043984.

विषय:-सूचना का अधिकार अधिनियम, 2005 के तहत सूचना के सम्बन्ध में।

महोदय,

कृपया आपके दिनांक 30.08.2024 के पंजीकरण संख्या DGOMS/R/E/24/00189 जिसमें सूचना का अधिकार अधिनियम, 2005 के अर्न्तगत जानकारी मांगी गई है, का अवलोकन करें।

जैसा कि अपेक्षित है, मांगी गई सूचना के सम्बन्ध में सम्बन्धित विभाग द्वारा प्राप्त जवाब संलग्नक सहित इस पत्र के साथ संलग्न है।

भवदीय,

संलग्नक : यथोक्त।

र.र. 23/09/2024
खान सुरक्षा निदेशक (विद्युत) एवं CPIO
दक्षिण-पूर्वी मण्डल, राँची।

Revised



भारत सरकार / Government of India
 श्रम एवं रोजगार मंत्रालय / Ministry of Labour & Employment
 खान सुरक्षा महानिदेशालय / Directorate General of Mines Safety
 भुवनेश्वर क्षेत्र-1 / Bhubaneswar Region-1



संख्या.BBR1/RTI/2024/

840

भुवनेश्वर, दिनांक 20/09/2024

प्रेषक,

खान सुरक्षा निदेशक

भुवनेश्वर क्षेत्र-1

सेवा में,

खान सुरक्षा निदेशक (विद्युत) तथा CPIO,

खान सुरक्षा महानिदेशालय, दक्षिण पूर्वी मंडल, रांची.

विषय: Application under Right to Information Act, 2005 - reg.

महोदय,

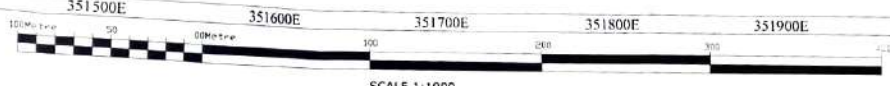
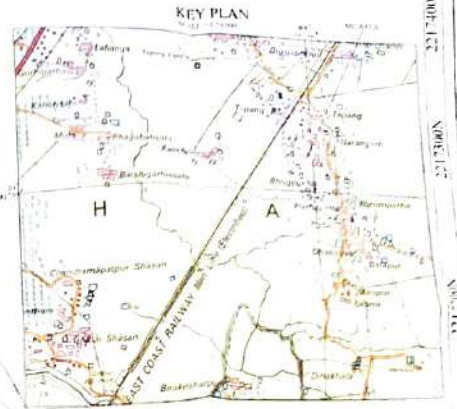
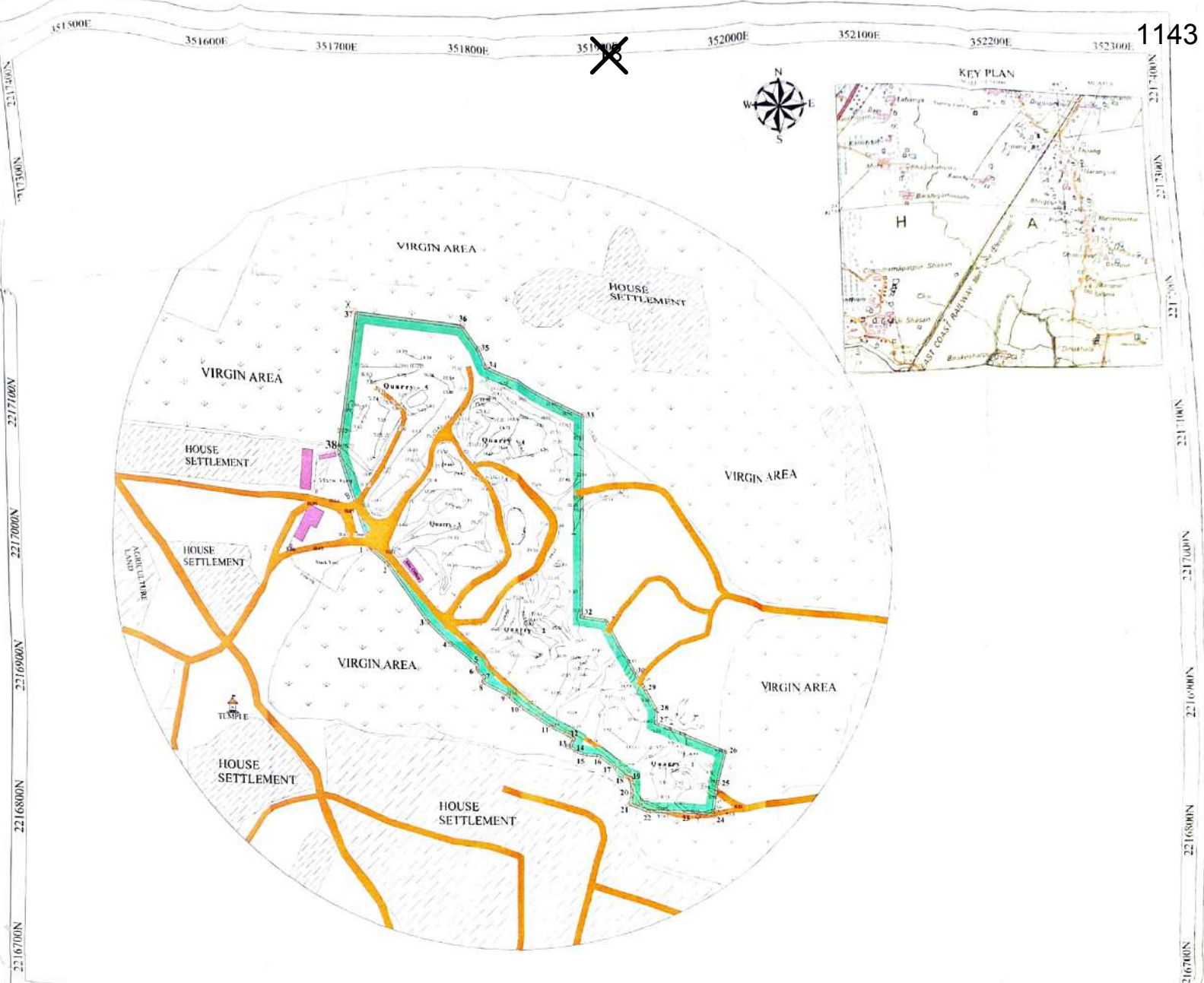
With reference to your letter No.Z-11020/284/2024-SEZ/2963 dated 06.09.2024 on the above subject, the information sought by in the RTI Application are mentioned below:

Sl. No.	Question	Answer
A.	Before giving permission No. 519270/SEZ/ Bhubaneswar Region/Perm/2021/193937/ PLCommon_ MMR1961/3 dated 29/11/2021, the surface plan NKDL/DGMS/SP/ OMC/01 dated 30.09.2021 on the above subject enclosed by M/s Odisha Mining Corporation Limited in online application No.193937 dated 17.08.2021.	Copy of Surface Plan No. NKDL/DGMS/SP/ OMC/01 dated 30.09.2021 is enclosed herewith.
B.	Detailed in permission regarding survey No.73H/12 in connection with permission given by DGMS. Weather attention was given for human habitation during the survey work.	This point does not coming under the purview of this Directorate.
C.	Before giving new modify permission No.519270/SEZ/ Bhubaneswar Region 1/Perm/2023/ 256722 date: 30/06/2023 by the DGMS, the following documents deposited by M/s Odisha Mining Corporation Limited before you: Ref : Management's Letters: 1. No.270/OMC/ NKDL/2023, dated 02.06.2023 (RO.Dy.No.484 dated 06.06.2023) 2. Online Application Id No.256722 dated 02.06.2023 Plan: Illumination plan No. Nil dated 31.03.2023 in a scale 1:1000	Copy of letter No.270/OMC/ NKDL/2023, dated 02.06.2023 and Illumination Plan dated 31.03.2024 is enclosed herewith.
D.	Copy of letter regarding compliance of clause No.5, of new modify plan No. 519270/SEZ/Bhubaneswar Region 1/Perm/2023/256722 date:30/06/2023 by M/s Odisha Mining Corporation Limited	Compliance letter dated 01.07.2023 is enclosed herewith.

भवदीय,

खान सुरक्षा निदेशक

भुवनेश्वर क्षेत्र-1



LEGENDS			
	M.L. BOUNDARY		SAFETY ZONE
	BENCH		300m RADIUS
	FENCING		HOUSE SETTLEMENT
	SURFACE INFRASTRUCTURE		VIRGIN AREA
	SPOT RL		GROUND & SCHOOL
			AGRICULTURE LAND

NARANGARH DECORATIVE STONE (KHONDALITE) QUARRY
 Over an area of 11.545 Ac./4.672 Ha. in Village Narangarh
 Tahasil: Khordha of Khordha District, Odisha

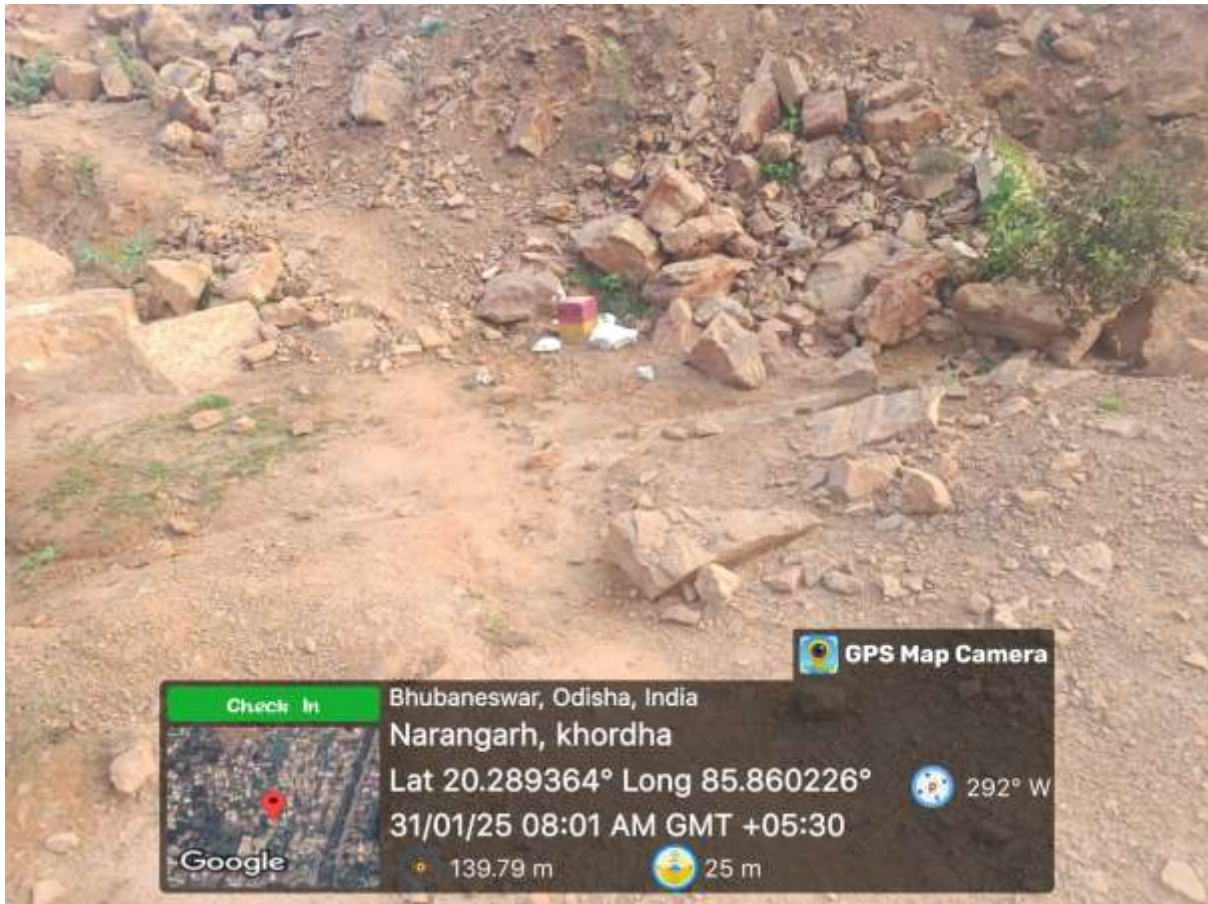
Lessee - Odisha Mining Corporation
SURFACE PLAN

Scale - 1:1000 Date of Survey :- 30 / 09 / 2021
 Certified that this plan is up to date & correct to the best of my knowledge. Submitted for obtaining permission for execution under Regulation 26(2)(c) of MMR 1944.

J.P. PATNAIK
 Mines Surveyor

KARAN K. DAS
 Mines Manager

PHOTOGRAPHS DATED 31/01/2025 SUGGESTING THE RESPONDENT NO.-17 IS MINING STONES JUST ADJACENT TO THE BOUNDARY PILLAR.

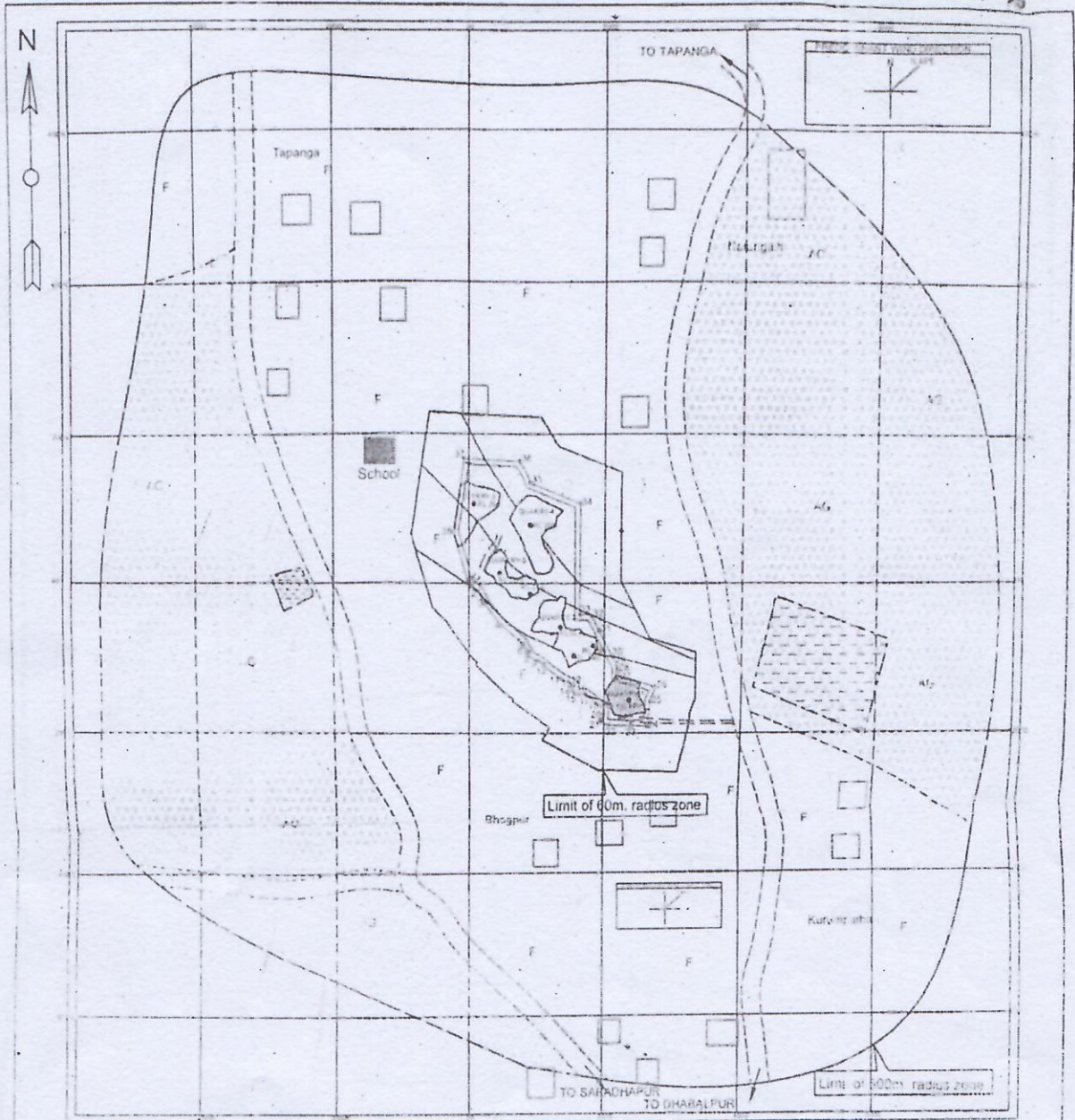




GPS Map Camera

Check In Bhubaneswar, Odisha, India
Narangarh, khordha
Lat 20.289364° Long 85.860226°
31/01/25 08:02 AM GMT +05:30
214° SW
139.79 m 25 m





INDEX

TOPOGRAPHICAL FEATURES

- BOUNDARY OF M.L. AREA
- SAFETY ZONE
- EXISTING ROAD
- EXISTING QUARRY
- WATER LOGGED AREA
- SPOT LEVEL
- CONTOUR
- SCHOOL

EXISTING LAND USE PATTERN

- AGRICULTURAL LAND
- FALLOWLAND
- PREDOMINANT WIND DIRECTION

NARANGARH DECORATIVE STONE(KHONDALITE) QUARRY
 OVER 4 672 HECT./11 545 ACRE
 IN KHORDHA DISTRICT, ODISHA.

500m RADIUS PLAN

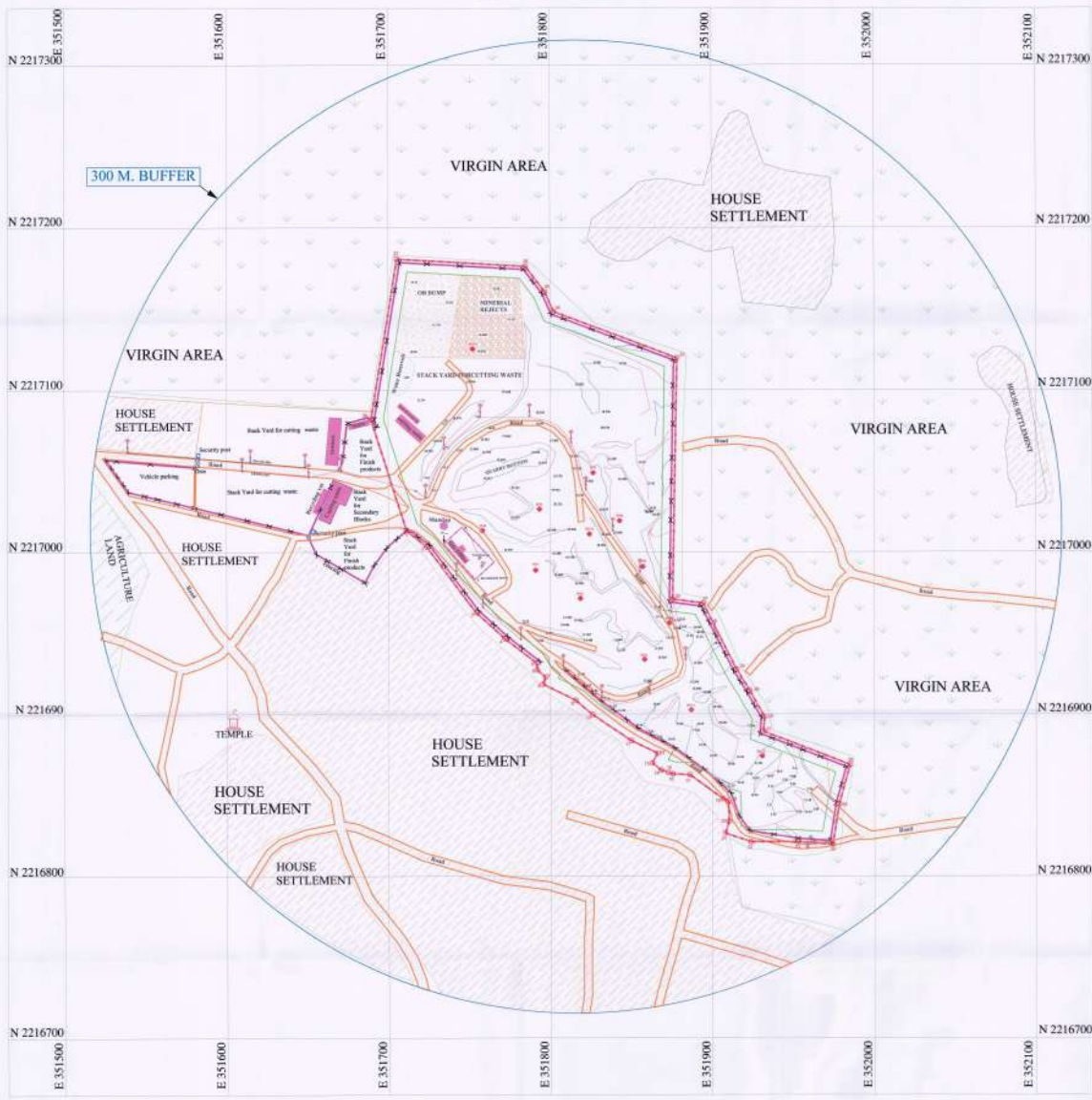
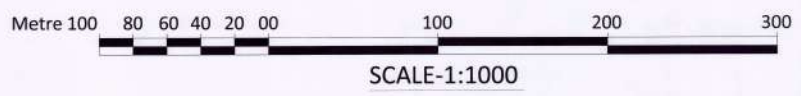
R.F 1:5,000



APPLICANT- OMC LTD.

Be
 Regional Manager
 Khondalite Group of Mines
 O.M.C. Ltd. Bhubaneswar

Pradhaan
 Public Information Officer
 Regional Office
 State Pollution Control Board
 Bhubaneswar, Odisha



ML BOUNDARY PILLAR CO-ORDINATES

PILLAR NO.	LATITUDE	LONGITUDE	NORTHING	EASTING
1	20°02'39.50"	85°34'55.60"	2217033.284	351711.312
2	20°02'39.17"	85°34'56.04"	2217002.917	351723.881
3	20°02'37.86"	85°34'57.09"	2216962.45	351754.022
4	20°02'37.85"	85°34'57.70"	2216960.48	351771.734
5	20°02'36.87"	85°34'58.38"	2216931.54	351791.534
6	20°02'36.73"	85°34'58.40"	2216927.206	351791.907
7	20°02'36.59"	85°34'58.58"	2216922.851	351796.967
8	20°02'36.45"	85°34'58.52"	2216918.556	351795.366
9	20°02'36.13"	85°34'58.27"	2216908.561	351815.571
10	20°02'35.84"	85°34'58.58"	2216899.655	351826.029
11	20°02'35.32"	85°35'00.40"	2216883.571	351849.696
12	20°02'35.07"	85°35'00.97"	2216875.68	351866.206
13	20°02'34.98"	85°35'00.80"	2216869.796	351862.782
14	20°02'34.74"	85°35'01.05"	2216865.33	351868.31
15	20°02'34.66"	85°35'01.30"	2216862.817	351875.533
16	20°02'34.65"	85°35'01.66"	2216862.429	351886.024
17	20°02'34.38"	85°35'02.06"	2216854.099	351897.594
18	20°02'34.17"	85°35'02.31"	2216847.677	351906.548
19	20°02'34.13"	85°35'02.49"	2216846.419	351910.023
20	20°02'33.72"	85°35'02.50"	2216833.669	351910.238
21	20°02'33.48"	85°35'02.42"	2216828.434	351927.981
22	20°02'33.31"	85°35'02.96"	2216821.077	351923.552
23	20°02'33.32"	85°35'03.90"	2216821.019	351925.545
24	20°02'33.27"	85°35'04.70"	2216819.481	351924.143
25	20°02'34.09"	85°35'04.85"	2216844.48	351976.163
26	20°02'34.87"	85°35'05.06"	2216868.594	351984.972
27	20°02'35.53"	85°35'05.21"	2216889.244	351931.28
28	20°02'35.83"	85°35'05.23"	2216898.437	351932.069
29	20°02'36.36"	85°35'02.91"	2216914.828	351922.876
30	20°02'36.78"	85°35'02.81"	2216927.869	351914.933
31	20°02'38.09"	85°35'01.91"	2216968.297	351894.328
32	20°02'38.17"	85°35'01.27"	2216970.71	351875.594
33	20°02'43.00"	85°35'01.32"	2217135.34	351876.384
34	20°02'43.92"	85°34'58.68"	2217148.263	351802.069
35	20°02'44.31"	85°34'58.50"	2217160.429	351796.761
36	20°02'44.82"	85°34'58.08"	2217176.341	351784.712
37	20°02'44.95"	85°34'55.35"	2217180.765	351765.478
38	20°02'41.72"	85°34'54.83"	2217081.694	351689.368

INDEX

	ML Boundary		Agriculture land		Fencing
	Safety zone		Virgin Area		Infrastructure
	Bench Top		House settlement		Spot RL
	Bench Bottom		Light Post		300m Buffer
	Road		Temple		Gate
	Electric Line		UTM Grid		Bore hole

NARANGARH DECORATIVE STONE (KHONDALITE)
 (Block Area: 11.545 Acre/4772 Sq. M)
 VILLAGE-NARANGARH UNDER KHORDHA TAHSIL
 DISTRICT - KHORDHA(OISSA)

LESSEE - ODISHA MINING CORPORATION LTD.

ILLUMINATION PLAN

Scale 1: 1000 Date of Survey-31.03.2023

Certified that the Plan & sections are up to date & correct to the best of my Knowledge.

(P.K.Patnaik) Mines Surveyor (S.K.Rout) Junior Engineer(Electrical) (Kumarak Das) Mines Manager

Inspection Report of Kundakundi Kunda Stone Quarry, Narangarh of
M/s. Odisha Mining Corporation Limited., At/PO: Narangarh,
Tahasil - Khordha, Dist: Khordha


Kundakundi Kunda Stone Quarry, Narangarh of M/s. Odisha Mining Corporation Limited was inspected on dt.15.09.2020 by Er. R.K. Sethy, AEE to verify the suitability of site conditions. Sri Anshumali Sahu, Mining Manager, Sri K.K. Das, Asst. Manager & D. K. Pattnaik, Adviser F & E of the mine were accompanied during visit.

Statutory clearances:

1. The Mine has obtained Environmental Clearances from the State Level Environment Impact Assessment Authority (SEIAA), Bhubaneswar vide letter No.8881/SEIAA, dtd.04.09.2020 for the production of 25,186 cum/Annum (maximum) of Decorative stone (Khondalites) over lease area of Ac.11.545 or 4.672 Ha. for the lease period of 30 years at village - Narangarh, Tahasil-Khordha, Dist-Khordha valid up to the lease period of 30 years.
2. The Mining Plan along with progressive mine closure plan of the mining project has been approved by Joint Director Geology, Director of Mines, Odisha vide letter No. MXXII(C) 1/2020 -3837/DM, dtd.12.06.2020.
3. The Mine has applied for Consent to Establish to the Board vide online application no. 3146014 dated 10.09.2020, mine has submitted adequate CTE fees of ₹59489/- to the Board.

Observations:

1. It was learnt that Decorative stone will be lifted up from the above mentioned lease area for the purpose of Development and Beautification of Puri as World Heritage City & also to supply to the carving artisans/Craftsmen as well as Govt. agencies of the state under the scheme of " Augmentation of Basic Amenities and Development of Heritage and Architecture".
The proposed mine is a green field project. The entire mining lease area of 11.545 Acres does not have any forest land, as per land documents submitted by the proponent.
3. Mineable reserves as per the approved mining plan is 475905 Cubic Meter with the maximum annual production capacity of 25186 Cubic Meter of Decorative stone (Khondalites) for the valid lease period in the approved mining plan. 118977 Cubic Meter of decorative stone shall be lifted up from the area in next 5 years of lease period.
4. Mining area surroundings:
 - (i) Narangarh High School, is situated in North- West Direction at more than 100 mtr away from the Mining area.
 - (ii) Few Residential houses of Narangarh village is the nearest human habitation which is at about 100 mtr in the North- East direction


Public Information Officer
Regional Office
State Pollution Control Board,
Bhubaneswar, Odisha


(iii) Bhogpur village is at about 100 mtr away in the South Direction.

(iv) Tapang Rly. Station is at about 4.5 Km away in the North -west direction.

5. There is no water stream/body passing through the proposed mining area. Proposed site is devoid of any plantation. Small bushes were observed in the area.
6. The area under reference is bounded in Latitude of $20^{\circ}02'33.30''N$ to $20^{\circ}02'44.90''N$ & Longitude of $85^{\circ}34'54.80''E$ to $85^{\circ}35'05.10''E$.
7. As per the Mining plan the Height of the bench will be maintained at 6m and width will be at 10 m or more than the height.
8. Semi-Mechanized Opencast Mining will be carried out for mining operation. For block/Mineral loading & unloading from the mine face, excavator will be used & for transportation pay loader, hyva, trucks, tipper will be used.
9. The proponent has proposed for jack hammer with compressor for drilling & wire-saw cutting of the mine face will be used. There will be no requirement of blasting.
10. The mine authority has proposed sprinkling of water by tractor mounted water tanker along the haul road, sorting yard & dump site for dust suppression during the mining process.
11. There is 0.5 to 1 meter thick top soil, present above the rocky mass throughout the lease area. This soil will be scrapped and transported to stack yard, which will be disposed of in future plantation purpose as proposed by the Occupier.
12. To manage the Surface runoff generated during monsoon, the mine has proposed to install settling Chamber and then, channelized to the natural water course.
13. Mine authority has proposed to plant 250 Nos. of saplings over 0.696 Ha area in the safety zone area.
14. The Regional Manager, the applicant of the mine has submitted an undertaking that they shall confine mining activities at a minimum safe distance of 100 meter away from the existing Residential/Public Building, Inhabited sites, as per the order of Hon'ble National Green Tribunal on 21.07.2020. in the matter of O.A No.304/2019.

Recommendation:

In view of above, Consent to Establish in favour of the Mine may be considered subject to special conditions in Consent to establish order.


Er. R. K. Sethy,
Asst. Env. Engineer

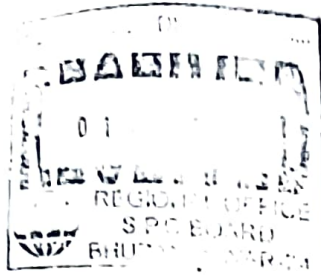


COPY OF GOOGLE EARTH IMAGE SHOWING DISTANCE OF TAPANGA RAILWAY STATION IS ONLY 700-750 METER FROM THE QUARRY.



~~X~~
Annexure-4

ANNEXURE-8



ALS
Pl. No. 11844
01/10/2020
No. 11844

OMC

ODISHA
NEW OPPORTUNITIES

OMC/KNDL/2020
30th September, 2020

01/10/20

UNDERTAKING

I, Shri Gangadhar Nayak, Regional Manager, Khondalite Group of Mines of M/s. Odisha Mining Corporation do hereby undertake to confine our mining activities at a minimum safe distance of 100 meter away from the existing Residential/Public Building, Inhabited sites near M/s. Kundakundi Kunda Stone quarry/Narangarh Decorative stone (Khondalite) Mine of M/s. Odisha Mining Corporation at Narangarh, in the district of Khurdha, as per order of Hon'ble National Green Tribunal on 21.07.2020. in the matter of O.A No.304/2019.

(Gangadhar Nayak)

Regional Manager 1. x. 2020

Khondalite Group of Mines
Odisha Mining Corporation Limited

Regional Manager
Khondalite Group of Mines
O.M.C. Ltd. Bhubaneswar
(Seal)

[Signature]
Public Information Officer,
Regional Office
State Pollution Control Board,
Bhubaneswar, Odisha

THE Odisha Mining Corporation Ltd.

(A Gold Category State PSU)

Registered Office : OMC House, Bhubaneswar -751001, India

Tel : 0674-2377400/2377401, Fax : 0674-2396889, www.omcltd.com

CIN : U131000R1956SGC000313

~~28~~

CHECK LIST OF DOCUMENTS / OTHER REQUISITES FOR OBTAINING VARIOUS CLEARANCES FROM THE STATE POLLUTION CONTROL BOARD, ODISHA.

A. CONSENT TO ESTABLISH UNDER THE PROVISIONS OF WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.

a) Category – A

1. Consent to establish application in prescribed format.
2. Adequate fees prescribed for obtaining consent to establish.
3. Land schedule of the site with supportive documents like Registration / lease / sale deed etc.
4. Detail project report (DPR) indicating the capital investment, capital investment in pollution control measures, land use breakup, detailed manufacturing process, process flow chart, air pollution control equipment, ETP details and solid waste management, Detailed water balance (both monsoon & non-monsoon) incorporating water consumption, waste water generation from each source, treatment, re-use and quantity to be discharged with discharge point.
5. Vicinity map indicating distance from local body boundary / water source / monument / forest / educational institution / hospital / human habitation / NH / SH/other road / nallah / river / receiving water body etc. with details about present land use and topography (1 km radius for SSI units and 10 km radius for medium and large scale industries).
6. 8 copies of plant layout map of appropriate scale superimposed with revenue map of area clearly showing the location of existing plant activities (if any), proposed plant activities, green belt area, stacks (Chimney), Raw Water Treatment Plant (RWTP) and water storage facilities, Effluent Treatment Plant (ETP), Sewage Treatment Plant (STP), effluent discharge points, air pollution control devices, solid waste disposal area, hazardous waste treatment & disposal areas and colony for industrial project having investment ₹ 50 crores or above. Else single copy for other industrial project having investment upto ₹ 50 crores.
7. Copy of constitution of firm, industrial license.
8. EIA/EEMP report prepared as per TOR (if proposal requires environmental clearance as per EIA notification, 2006 of MoEF, Govt. of India).
9. Copy of approved mining plan from IBW/ Ministry of Coal as the case may be. (for mining project only).
10. Copy of mining lease (for mining project only).
11. Copy of environmental clearance (if applicable) for only the project located within critically polluted area.

b) Category – B

1. Consent to establish application in prescribed format.
2. Adequate fees prescribed for obtaining consent to establish.
3. Land document like registration/lease/rent deed
4. No Objection Certificate from local authorities. However, permission from local authority is not required for the following cases.
 - i. Projects which requires Environmental Clearance from Ministry of Environment & Forest, Govt. of India and Public Hearing.
 - ii. Proposal received from existing units for expansion.
 - iii. Project proposed to be located in approved industrial estate.
5. Detail project report (DPR) indicating the capital investment, capital investment in pollution control measures, land use breakup, detailed manufacturing process, process flow chart, air pollution control equipment, ETP details and solid waste management, Detail water balance (both monsoon & non-monsoon) incorporating water consumption, waste water generation from each source, treatment, re-use and quantity to be discharged with discharge point.
6. Lay out map of factory, building along with list of pollution control / monitoring equipment, showing the location of stacks (chimney) effluent treatment plant, effluent disposal area air pollution control devices, hazardous waste treatment and disposal area.

c) Category – C

1. Consent to establish application in prescribed format.
2. Adequate fees prescribed for obtaining consent to establish.
3. Project report
4. Land document
5. Permission from local authority

B. CONSENT TO OPERATE UNDER THE PROVISIONS OF WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**a) Industrial Projects**

1. Consent to operate application in prescribed format online.
2. Adequate fees prescribed for obtaining consent to operate, along with latest audited balance sheet.
3. Compliance to the conditions stipulated in consent to establish (CTE) issued by the Board for 1st time consent to operate case.

38

4. In case of renewal of consent to operate (CTO), compliance status to the conditions stipulated in previous consent to operate order/ conditions of bank guarantee (if any) issued by the Board / directions if any issued for time bound compliance.
5. Copy of Environmental Clearance of Ministry of Environment, Forest & Climate Change (MOEF&CC)/State Environmental Impact Assessment Authority (SEIAA) (if applicable).
6. Latest layout map of the factory.
7. Copy of latest environmental statement.
8. Process flow chart and detailed manufacturing process

b) Mining Projects

1. Consent to operate application in prescribed format online.
2. Adequate fees prescribed for obtaining consent to operate.
3. Copy of Environmental Clearance of Ministry of Environment, Forest & Climate Change (MoEF & CC) / State Environmental Impact Assessment Authority (SEIAA) (if applicable).
4. Copy of Consent to Establish order.
5. In case of consideration of fresh consent to operate, compliance status of the conditions stipulated in consent to establish (CTE) issued by the Board.
6. In case of renewal of consent to operate (CTO), compliance status to the conditions stipulated in previous consent to operate order issued by the Board.
7. Copy of lease deed/renewal executed.
8. Copy of latest approved mining plan & mine closure plan.
9. Copy of Forest Clearance/Temporary Working Permission order.
10. Copy of last IBM return.
11. Copy of last Environmental Statement

C. AUTHORIZATION UNDER BIO MEDICAL WASTE (MANAGEMENT & HANDLING) RULES, 1998.

1. Duly filled in prescribed application form (Form-I) for authorization under Biomedical Waste (Management and Handling) Rules, 1998 and amendment thereafter (two sets).
2. Authorization fees as prescribed by the Board.
3. Land documents like Registration/lease/rent deed.
4. Map of biomedical waste disposal site in case of health care establishment having own biomedical waste treatment and disposal facility.
5. Layout map showing drainage network.
6. Flow chart of Effluent Treatment Plant in case of Health Care Establishments (HCEs) having 100 beds & more.



7. Copy of last authorization order issued by the Board (in case of Renewal).
8. Compliance to the conditions stipulated in authorization order issued by the Board (in case of renewal cases only).
9. Copy of the agreement with Common Biomedical Waste Treatment & Disposal Facility (CBWTDF) (authorized by Board) where the biomedical waste generated by the HCEs are handed over to the CBWTDF.
10. Copy of Annual Report in Form-II as prescribed under Biomedical Waste (Management and Handling) Rules, 1998 and amendment thereafter (For renewal cases only).

D. AUTHORIZATION UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING AND TRANS-BOUNDARY MOVEMENT) RULES, 2008.

1. Application prescribed for obtaining Authorisation i.e. in form-I
2. Adequate fees as prescribed by the Board.
3. Copy of consent to operate order issued by the Board.
4. Compliance to the conditions stipulated in authorization order issued by the Board (in case of renewal cases only).
5. Annual return in Form-IV as prescribed under Hazardous Waste (Management, Handling and Trans-boundary Movement) Rules, 2008 (For renewal cases only).
6. Proof regarding provision made for own secured land fill inside the factory premises / copy of agreement with common Hazardous waste Treatment storage disposal facility; where the hazardous waste generated by the industry is disposed / proposed to be disposed.
7. The Reprocessing / Recycling Units have to furnish the following additional documents for obtaining authorization.
 - (i) Copy of CTO order and authorization letter of the concerned State Pollution Control Board.
 - (ii) Copy of Registration cum pass-book of concerned State Pollution Control Board (SPCB) for collection, transportation and processing of hazardous waste which comes under Schedule – IV.
 - (iii) Permission of CPCB under Rule- 11 for utilization/ processing of hazardous waste as a supplementary resource or for energy recovery coming under the schedule - I & II.

E. AUTHORIZATION UNDER MUNICIPAL SOLID WASTES (MANAGEMENT & HANDLING) RULES, 2000.

1. Duly filled in prescribed application form (Form-I) for authorization under Municipal Solid Wastes (Management and Handling) Rules, 2000 (two sets).
2. Site clearance (from Local Authority).
3. Lay out map of the site.
4. Land alienation order.
5. Copy of Environmental Clearance & Consent for Establishment.
6. Investment on project & expected returns.
7. Detailed project report for municipal solid waste management.



8. Copy of last authorization order issued by the Board (in case of renewal).
9. Compliance to the conditions stipulated in authorization order issued by the Board (in case of renewal of authorization only).
10. Agreement between municipal authority & operating agency (in case of application for operator).
11. Copy of Annual Report in Form-II as prescribed under Municipal Solid Wastes (Management and Handling) Rules, 2000 (For renewal cases only).

F. REGISTRATION UNDER PLASTIC WASTE (MANAGEMENT & HANDLING) RULES, 2011.

1. Filled in FORM-I. - Prescribed Application under Plastic Waste (M & H) Rules, 2011.
2. Copy of DIC Registration.
3. Consent to Operate from the SPCB.
4. Requisite fees.

G. AUTHORIZATION UNDER E-WASTE (MANAGEMENT & HANDLING) RULES, 2011.

1. Filled in FORM-I - Prescribed Application for Authorisation under E- waste (M&H) Rules, 2011
2. Requisite authorisation fees.
3. Layout map of collection centre.
4. Land agreement document.



Mining Happiness

No. 730 / OMC / KNDL / 2024Date: 22/10 / 2024**SPEED POST**

To

Nilamani Mahapatra
S/o-Narayan Mahapatra
At-Bhogapur (Narangarh)
PO-Hadapada, Dist-Khordha
PIN-752018
Odisha.

Sub- Response to RTI Appeal Number-RTIAPPEAL24090512946
dtd.05/09/2024.

Ref- i) letter No.655/OMC/KNDL/2024 dt.20/09/2024 of 1st
Appellate Authority, Khondalite Group of Mines.

ii) Your Application on dtd.30/09/2024.

Sir,

With reference to the subject under references, we are enclosing
herewith the information in connection with your RTI Appeal Number-
RTIAPPEAL24090512946 dtd.05/09/2024 under RTI Act-2005.

Encl-As above.

Yours faithfully,


Sr. Manager (Persnl) &
Public Information Officer
Khondalite Group of Mines

Odisha Mining Corporation Ltd.


(A Gold Category State PSU)

Regional Office : Khondalite Group of Mines, IDICOL House, Ashok Nagar
Unit-II, Bhubaneswar-751009, Tel : +91 674 2622851, www.omcltd.in

CIN : U13100OR1956SGC000313

~~S~~
Sought for information by Sri Nilamani Mahapatra, S/o-Narayan Mahapatra, At-Bhogapur (Narangarh), PO-Hadapada, Dist-Khordha, Odisha

Application No & Date	Information Sought for	Information Submitted
RTIAPPEAL240 90512946 Dtd.05/09/20 24	Give the Particular Location And Owner Permission for examine the Environmental (Noise & Air) recording status in each month, held at the roof of the SARASWATI VIDYA MANDIR	Not available with OMC. M/s.Visiontek Consultancy Pvt. Ltd. which is a NABL accredited and State Pollution Control Board, Odisha recommended Laboratory, has been entrusted with the duty of monitoring/checking the air quality and noise level. There is no provision to obtain written permission from the owner of the premises. Sampling is done by the Agency after requesting the Owner of the premises for the purpose. Since the task of monitoring the air quality as well as Noise level have been assigned to the Agency-M/s. Visiontek Consultancy, particular locations are available with the said Agency only.
	Provide the details copy of health checkup camp organized by OMC to check the health condition of the old age people and the villagers up to the date of 30.06.2024	Health Checkup Camp documents are not available. 1(one) ambulance has been provided for the medical treatment of peripheral people.As and when required, people of the locality are being taken to nearby medical for treatment. Cost of Ambulance as well as its maintenance and salary of Ambulance Staff are borne by OMC Ltd.. Patients are transported to Medical in the OMC Ambulance free of cost.
	Provide the approved total mining plan and lease surface plan map. Which extends the digging site and the nearest surrounding villages.	The approved Mining Plan has already been provided earlier vide letter No.49,dtd.16.01.2024. The digging site at present is beyond 100 mtrs. from residential / public buildings as well as inhabited sites.
	Is there any official letter forwarded by OMC by using the approval letter of Narangarh G.P/Sarapanch gives on dated 30/12/2019? Is OMC follows the term and condition as mentioned in the given letter?	Not available. Letter dtd.30.12.2019 of the Sarpanch, Narangarh GP speaks that the Narangarh GP has no objection if the Khondalite Stones raised from the Narangarh Khondalite Mines are used for beautification of Shree Jagannath Temple as well as other developmental works of the Puri district. The Khondalite Stones raised from the Narangarh Khondalite Mines are



X

supplied free of cost to the State Government and are used for in the Shree Jagannath Temple, Puri as well as other ancient temples of the Puri district and other public places / public buildings of the Puri district, to make the entire Puri district as a World Heritage City.
No commercial sale of Khondalite Stone is made from the Narangarh Khondalite Mines.

Is this Khondalite stone which is digging in the kundakundi kunda stone, Narangarh hills is used for decorating the lord Jagannath temple and decorating the town of Puri or using any other purpose to any where? If this stone is used for any other purpose provide the details of transport?

Yes.
As per the ABADHA Scheme and as per the directions issued by the State Works Department from time to time, Khondalite Stones from the Narangarh Khondalite Mines are supplied to the State Government free of cost, for use in Shree Jagannath Temple, Puri as well as other ancient temples of the Puri district and other public places / public buildings of the Puri district, to make the entire Puri as a World Heritage City.
The terms & conditions for supply of Khondalite stones have been mutually agreed between Works Department, Govt. of Odisha, Shree Jagannath Temple Managing Committee, Puri & Odisha Mining Corporation Limited.
Neither any Khondalite Stone is used for any other purpose nor any Khondalite Stone production is made for commercial sale.

**Public Information Officer
Khondalite Group of Mines**

22/10/2018
(P10)

Inspection of Decorative Stone Quarry (Mines) of M/s. OMC, Ltd under
District Khordha (Odisha)

Online Application No.3174885

Dtd. 07.10.2020

1.	Name & Address of Mines	M/s. Kundakundi Kunda Decorative (Khondalite) Stone Quarry, Narangrh of M/s. OMC, At- Narangrh, Tahasil- Khrdha, Dist.- Khordha
2.	Name of the Occupier with Address	Sri Gangadhar Naik, Regional Manager of Odisha Mining Corporation Ltd., At/Po- OMC House, Post Box No. 34, Dist.- Khordha.
3.	Date of Commissioning	05.11.2020
4.	During Present Inspection of the Site	Er. Anshumali Sahu, Manager (Mining)
5.	Inspecting Officer	Dr. R.K. Mishra, Env. Scientist
6.	CTO Application details	Applied for Consent to Operate up to 31.03.2022 for Mining of 25,186 Cum/ Annum of Decorative Stone (Khondalite) and has deposited Consent to Operate fees of Rs. 12,594/- through online 535079758 dtd.07.10.2020 and 54350549 dtd.16.11.2020 dtd. and adequate up to 31.03. 2022. Consent to Establish has been granted vide Board's this office letter No.2957 dtd.05.10.2020 for excavation production) of Decorative stone of capacity 25,186 cum/ Annum.

[Signature]
Public Information Officer
Regional Office
State Pollution Control Board
Bhubaneswar, Odisha

7.	Environmental Clearance Status			Obtained Environmental Clearance from SEIAA, Odisha vide letter No. 888 dtd.04.09.2020.		
8.	Features of Mines			<p>a) Type of Mine- Open Cast- Semi Mechanized</p> <p>b) Total Mining Area- Ac. 11.545/4.672</p> <p>c) Proposed Mining activity- open Cast -Semi Mechnized</p> <p>d) Latitude- 20^o-02'-33.30"N to 20^o-44.9.0"N</p> <p>e) Longitude- 85^o-34'-54.80"E to 85^o-35'-05.10"E</p>		
9.	Name of the Product Details			Decorative Stone- 25,186 Cum/Annum (As per approved Mining Plan and survey of India Topo sheet No.73 H/12)		
10	Plot No.	Khata No.	Area	Tahasil	Mouza/ Village	Dist.
	Land Schedule 1745 1850 1851 & 1747/2166	532/2	4.67 Hector 11.545 Ac.	Khordha	Narangarh	Khordha
	Category	Kissam				
	Non-Forest	Purana Patita Bagayat-II, Mundia Land				
11	Proposed Mining Activities within 05 years (As cited in Mining Plant)					

38

e from
88e

Year	Production of Decorative Stone	Quantity of Waste to be generated (m ³)
1 st year (2020-2024)	25037 Cum	75110
2 nd year (2021-2022)	25022 Cum	75066
3 rd Year (2022-2023)	25186 Cum	75558
4 th year (2023-2024)	25032 Cum	75096
5 th year (2024-25)	18700 Cum	56098

Proposed Environment Management Plan w.r.t. Pollution Control Measures to be Adopted (As per Mining Plan)

A	Water Pollution	Settling Tank and garland with retaining wall to be provided around the lease hold area to prevent the discharge of Mine drainage to outside the Quarry area
B	Air Pollution	<p>i) Wet drilling will be done at regular interval on the Mining site and & water sprinkling will be done on the haul road.</p> <p>ii) Internal haul road will be graded as an when required to suppress fugitive dust during transportation of the material vehicle.</p>
C	Solid Waste	OB dump will be used for back filling after Mining in the Quarry area and over that plantation will be done to check the soil erosion.
D.	Plantation Activity to be done	Sapling of local SPs. Will be done over an area of 0.696 Ha. In safety zone along lease boundary.
12.	Proposed OB Dump Area (As reported by OMC)	0.203 Ha.

Prakashan
Public Information Officer
Regional Office
State Pollution Control Board
Bhubaneswar, Odisha

13	Declaration About plantation activity to be taken up during and after Mining Period	<p>a) About 250 sapling will be planted over an area of 0.69 Ha 78.5 mtr. Wide safety zone along lease boundary</p> <p>b) About 1250 sapling s will be planted over an area of 2.336 Ha in ultimate mine bottom after putting soil cover of 0.5 mt. over the waste filling</p>
14.	Proposed periphery activities to be taken up OMC Ltd.,	<p>a) Supply of drinking water to the inhabitants of nearby village.</p> <p>b) Development of internal road, canal and small water reservoir etc.</p> <p>c) Provision of Community Hall for local inhabitants</p>


The special condition stipulated in the Consent to Establish order given by the Board and its compliance are given as follows:

Sl. No.	SPECIAL CONDITION	COMPLIANCE
A	GENERALCONDITION	
1.	The project proponent shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water, If any required for the project	Necessary permission will be obtain if required
2.	Mining activity shall be carried out as per approved mining plan prepared for the project	Yes, the mining activity will be carried out as per approved mining plan.
3.	Any change in the calendar plan including excavation, quantum of mineral production and waste generation shall not be made, without prior approval of competent authority.	No change will be done w.r.t excavation without the prior approval of competent authority.

48

Med. ov. A
- Wirt
y
ed

	The Sabik reference for each quarrying plot is to be reflected in case of no sabik reference is available, the Tahasildar furnish a certificate to that effect.	Complied.
5.	The Mine lease holder should not do blasting and avoid movement of vehicle at night.	No blasting and movement of vehicle during night time.
6.	Mining operation should not be carried out without compliance of provisions as enumerated in the OMMC Amendment Rules, 2014 and 2016 along with the Notifications of Ministry of Environment Forest and Climate Change from time to time	Mining operation will be carried out as per the OMMC Amendment Rule 2014 and 2016.
7.	No Mining shall be carried out in the vicinity of natural/ manmade archeological sites.	No mining activities will be carried out within the 100 mtrs. distance of any natural or archeological sites.
8.	If shall be ensured that quarrying is not carried out within 500m of structures, bridges dams, weirs ground water extraction points, water supply head works extraction points for irrigation and any other cross drainage structures	No such structures are existing nearby to the mining site
9.	The Project proponent shall ensure that no mining activity takes places beyond 6m below ground level.	No such activities will be done beyond six meter below ground level.
10.	It shall be ensured that quarrying shall not be carried below ground water table under any circumstances. If ground water table occurs/ intervenes within the permitted depth then also quarrying shall be stopped.	Mining shall not be carried out below ground water level.



Public Information Office,
Regional Office
State Pollution Control Board
Bhubaneswar, Odisha

11.	Drilling and blasting (wherever required) shall be done only either by licensed explosive agent after obtaining required approval from competent authority	No blasting activities will be carried out during mining.
12.	The area should be prepared in such a way as to stimulate / ensure the re-growth of vegetation.	Will be done within the mining period.
13.	At the end of mines closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.	Agreed to follow the guideline.
14.	<p>The following measures are to be implemented to reduce Noise Pollution:-</p> <ul style="list-style-type: none"> a) Proper and regular maintenance of vehicles and other equipment. b) Limiting time of exposure of works to excessive noise. c) The workers employed shall be provided with protection equipment and earmuffs etc. d) Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent under noise from empty trucks. 	The noise pollution control measures will be adopted as per the Board's guideline during mining activities.
15.	Measures should be taken to comply with the provisions laid under Noise pollution (Regulation and Control) (Amendment) Rules, 2010	Agreed to comply



will be
19

16.	The project proponent shall take all precautionary measures during mining operation for conservation of flora and fauna.	All precautionary measures will be adopted for conservation of flora and fauna.
17.	The quarry area after excavation should be refilled and plantation raised over the area	Adequate plantation will be done over the OB dump area after back filling
18.	The Proponent shall confirm the Mining activity at a minimum safe distance of 100 mt away from the existing residential / Public building inhabited sites as per the Order of Hon'ble National Green Tribunal on 21.07.2020 in the matter of O.A. No. 304/2019	Applicant of OMC Ltd. BBSR has submitted an undertaking on 30.09.2020 that all the mining activity will be done max. safer distance of 100 mt. away and all has submitted a revised map that within 100 mt. no authentic habitation are existing.
19.	The Proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.	No aversion impact will be created to the nearby habitation during mining activities.
20.	If any information furnished by the application is found to be incorrect or suppressed and detected on later stage the consent to establish shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 as amended thereof and rules framed there under	Agreed to obey.


 Public Information Officer,
 Regional Office
 State Pollution Control Board
 Bhubaneswar, Odisha

21	<p>The Board may impose further conditions or modify the conditions as stipulated in the order during installation and /or at the time of obtaining consent to operate and may revoke this order in case the stipulate conditions are not implemented and/or information is found to have been suppressed/ wrongly furnished in the application form</p>	<p>Agreed to follow the Rule</p>
B. WATER POLLUTION		
1.	<p>The mining shall not affect the existing sources of irrigation or drinking water for industrial purpose</p>	<p>The activities will not be affect to nearby irrigation system.</p>
2.	<p>Wastes soils, used oils generated from the EM machines, mining operations, If any shall be disposed as per the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and its amendment s thereof to the recyclers authorized by SPCB, Odisha.</p>	<p>Will have to obtain Hazardous waste authorization from the Board.</p>
3.	<p>Domestic effluent shall be discharged to soak pit via septic tank constructed as per BIS specification.</p>	<p>Soak pit via septic tank constructed within the mine lease hold area.</p>

~~44~~

4.	Surface run-off from OB dump area, mineral stock yard and top soil storage area and rain water to be pumped from quarry shall be routed through adequate settling pond (designed maximum hourly rain fall basis) to meet prescribed standard of SS-100 mg/l and Oil & Grease – 10mg/l before discharge in to natural stream/water courses during monsoon.	Wastewater and surface run-off management will be followed to meet the prescribed standard of the Board.
5.	The waste water generated shall be treated and reused in the mining activities/ used for water sprinkling and Plantation.	Treated wastewater will be utilized in the sprinkling of haul road and plantation activities.
C	AIR POLLUTION	
1.	Green belt shall be developed along the boundary of mining lease as stated in the approved mining plan, with the native tree species or necessary fund for environmental measures shall be deposited in Odisha Environmental management Fund as per the Govt. in case of minor mineral extraction over area less than 5 ha.	Some plantation are existing around the periphery of the mine and project proponent agree to plant more trees in other portion like inactive dumps, backfilled area, vacant area, colony and any other vacant area also.
2.	The Proponent should re-vegetate the area through indigenous plants which were removed from the areas for the mining.	Adequate vegetation will be done at the nearby area.
3.	Fugitive dust emissions from all the sources should be controlled regularly.	Continuous water sprinkling will be done in mine haul road by water tanker and the surface will kept wet by sprinkling of water frequently

Prakash
 Public Information Officer,
 Regional Office
 State Pollution Control Board
 Bhubaneswar, Odisha



4. Water spraying arrangement on haul roads should be provided and properly maintained	Water sprinkling will be done in mine haul road at regular interval by mobile water tanker.
5. Loading and unloading areas including all the transfer points should also have efficient dust control arrangement. These should be properly maintained and operated.	For controlling of dust pollution at Loading and unloading areas regular water sprinkling will be done by sprinkler and water tanker.
6. The unit shall maintain ambient air quality in order to meet the prescribed standard as per National Ambient Air Quality Standards.	Ambient Air Quality Standards Will be maintain within the lease hold area of the mine.
7. Dust suppression on mine haul roads active OB dumps and mine working benches shall be done by spraying water through water sprinklers along with chemical binders/ wetting agents at frequent interval in order to reduce water consumption and to improve retention and re-absorption capacity of water	Continuous water sprinkling will be done at regular interval on OB dump area and at the Mine working bench.
8. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operation and in transportation of minerals. The vehicles shall be covered with tarpaulin and shall not be overloaded. The Project Proponent shall ensure that the vehicle must have pollution under control certificate	The project proponent will follow the Board's guideline.



<p>The following measures are to be further implemented to reduce air pollution during transportation of mineral-</p> <ul style="list-style-type: none"> • Roads shall be graded to mitigate the dust emission • Overloading of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin. 	<p>The following measures will also be implemented to reduce air pollution during transportation of mineral like</p> <ul style="list-style-type: none"> • The Transportation road will be graded • Over loading vehicle will be avoided and loaded truck will be covered with tarpaulin during transportation.
--	--

D. SOLID & HAZARDOUS WASTE

<p>1. Top soil, If any should be stacked separately with proper slope at earmarked site(s) with adequate measures and shall be used for reclamation of mined out areas</p>	<p>Top soil will be stacked separately with proper slope and adequate measures will be taken in using for reclamation and rehabilitation in mine out area.</p>
<p>2. The OB / waste dumps shall be properly dressed sloped at low angle (30⁰) with terracing and barricades in the slopes making retaining walls stone barriers at the toe of the dumps, gully plugging etc. to prevent the solid erosion during monsoon besides establishing vegetation on dump top as well as its slope surface</p>	<p>The OB dump will be properly maintained as per the stipulated conditions of the Board.</p>
<p>3. Rejected material shall be disposed off into the low lying area inside the mine lease hold area in proper manner without causing any environmental pollution</p>	<p>Rejected solid waste will be filled up at the low line areas within the lease hold area</p>

<p>4 Waste oils, used oils generated from the EM machines, mining operations, If any, shall be disposed as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016 and its amendment thereof to the recyclers authorized by SPCB Odisha.</p>	<p>Hazardous and Other Waste will be disposed off as per guideline.</p>
--	---

15. Other Observation/ During Inspection:

1. No mining operation/transportation activities were observed during the time of inspection within the lease hold area.
2. Within the lease hold area no habitation, water bodies, irrigation structure, archeological structure, educational institution, hospitals etc. are existing.
3. Around lease hold area mining lease pillars have already been set-up.

16. Other informations about the Mine:

1. As it has been ascertained from the person present during inspection that Decorative stone will be lifted up from the above mentioned lease area for the purpose of development and beneficitation of Puri as the World heritage City.
2. Decorative stone will be mined out by semi-mechanized method.
3. The entire mining lease area of 11.545 Hc. does not have any forest land, as per documents submitted by the Project proponent.
4. The project falls under category B₂ as the Mines lease area is less than 5 Ha., as per SEIAA letter No.8881 dt.04.09.2020.

17. Documents submitted by the Project proponent.

- a) It has been reflected in revised map of Mine lease load Area that no habitation, structure etc. are existing within 100 mt. distance from mine.

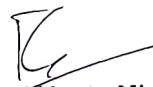
~~48~~

ste


- b) Adequate Consent to operate fee online Money receipt up to 31.03.2022 has been submitted.
- c) Declaration about operation of Mines within 100 mt. safe zone as per Hon'ble NGT order.
- d) Compliance of special conditions of CTE Order.
- e) Information sheet from Regional Manager (Khondal line of Mines) OMC Ltd., about proposed mining Plan

18. Remarks:

The unit has submitted application for Consent to Operate and deposited adequate consent fees of Rs.12,594/- which is adequate up to 31.03.2022. As per the Regional Manager of OMC Ltd. of the stone quarry has made necessary arrangements for continuous operation of mine Kundakundi Kunda Stone Quarry, Narangarh (Khordha) of M/s. Odisha Mining Corporation Ltd., with respect to Air and Water, Solid & Hazardous Waste Management etc, so grant of Consent to operate may be considered up to 31.03.2022 with special conditions.



Dr. Rebati Kanta Mishra, ES
Regional Office,
SPC Board, Bhubaneswar


Public Information Office,
Regional Office
State Pollution Control Board
Bhubaneswar, Odisha



Sankar Pani <sankarprasadpani@gmail.com>

rejoinder affidavit on behalf of applicant in OA 104

1 message

Sankar Pani <sankarprasadpani@gmail.com>

Wed, Feb 19, 2025 at 10:44 AM

To: ADVOCATE GENERAL ODISHA <advgen@nic.in>, Dipanjan Ghosh <dpnjnghsh0@gmail.com>, apurba ghosh <apu7law@gmail.com>, Ashok Prasad <Ashokadvhc@gmail.com>, Sibojyoti Chakrabarti <subho.advocate@gmail.com>, Pravat Muduli <pravatmuduli2007@gmail.com>

Dear sir/madam, please find the attachment.

--

Sankar Prasad Pani, Environment Lawyer
National Green Tribunal Kolkata & Orissa Highcourt
Res-Plot No 2132/4814(B), Nageswar Tangi,
Bhubaneswar, 751002
Cell- 9437279278
Skype- sankar.pani

**REJOINDER new-merged.pdf**

11878K